

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3146
ANSWER ON 18th DECEMBER, 2025**

**UNAUTHORISED OCCUPATION OF GREEN BELTS ON NATIONAL
HIGHWAYS**

3146. SHRI VARUN CHAUDHRY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether it is a fact that green belts along National Highways in the National Capital Region are encroached or under unauthorised occupation and if so, the details thereof; and

(b) the quantum of land under encroachment in the National Capital Region along National Highways and the details of action initiated to remove the encroachments along with the time frame by which the encroachments would be removed in order to reduce air pollution?

ANSWER

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

(a) The removal of unauthorised occupation from National Highways land is a continuous process, though no specific report regarding encroachment on the green belts, i.e., the strip plantations, along the National Highways in the National Capital Region has been received by the Government.

(b) The details of unauthorised occupation on National Highways (NH) reported in the National Capital Region (NCR) are as under:

Number of unauthorised occupations identified from 01.04.2025 to 25.11.2025	Number of unauthorised occupations removed against Column (1)
(1)	(2)
256	151

The Government in the Ministry of Road Transport & Highways, vide Gazette Notification S.O.4540 (E) dated 06.10.2025 has reconstituted the body of Highway Administration. The power of removal of unauthorised occupation under Sections 26, 27, 36 & 43 of the Control of National Highways (Land and Traffic) Act, 2002 has also been delegated to the District Magistrates for effective action against unauthorised occupation.

The Government has also issued Standard Operating Procedure (SoP) on 07.08.2025 under the Highways Administration Rules, 2004 for identification, reporting and removal of unauthorised occupations on National Highways. Further, the responsibility of Contractor/Concessionaire/Authority Engineer/Independent Engineer/Supervision Consultant, as defined in the respective agreement has been reasserted. Additionally, provisions for periodical Drone Survey along with AI-based data analysis and Aerial Imaging have also been made for regular monitoring.

For the involvement of citizens in reporting encroachment/unauthorised occupation, provision of Rajmarg Yatra App and wider publicity of the same has been done through social media.

To reduce the air pollution on account of congestion on National Highways in NCR, appropriate de-congestion measures such as enhancement and upgradation works of the National Highway Network are taken up. In addition to this plantation has also been done at feasible locations along National Highways.
